COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 402 OF 2017 & IA NO. 1177 OF 2017

Dated: 23rd July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Solar Energy Corporation of India Ltd. ... Appellant(s)

Vs.

M/s. Welspun Energy Private Limited & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhas Bajaj

Mr. Ankit Roy

Counsel for the Respondent(s): Ms. Molshree Bhatnagar

Mr. Ashish Bharadwaj for R-1

ORDER

The learned counsel, Mr. Prabhas Bajaj, appearing for the Appellant prays for another one week time to enable him to file his rejoinder submission in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder submission in this matter by 31.08.2018 along with application, after duly serving copy on the other side.

List the matter on <u>08.08.2018</u>, as agreed by the learned counsel appearing for the Appellant and the first Respondent.

(S.D. Dubey)
Technical Member
pr/vt

(Justice N.K. Patil) Judicial Member